

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.101  
C.P.(IB)/214(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Intec Capital Limited  
V/s  
ChandraShekhar Balkrishna Panchal

.....Applicant

.....Respondent

**Order delivered on 23/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Financial Creditor	:Mr. Dhruv Parwal, Advocate a. w. Mr. Manish Kumar, Advocate
For the Personal Guarantor	:Mr. D. V. Bhavsar, Advocate
For the RP	:None

**ORDER**

Today Respondent/Personal Guarantor appeared through Learned Counsel, Mr. D. V. Bhavsar and stated that he has been appointed to appear for the Respondent/Personal Guarantor and he is in possession of the physical copy of the Vakalatnama.

Learned counsel for the Respondent/Personal Guarantor again seeks and granted two weeks' time to file reply, if any with advance copy to the opposite counsel. Thereafter, rejoinder, if any, on or before the next date of hearing.

Re-list for further consideration on 15.05.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**